

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 30(ND)/2014

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

**NAME OF THE COMPANY:** Girish Jain &Anr. Vs. Triumph Tutorials Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Ankit Shah, Advocate

For the Respondent (s) : None *Counsel for the Resp.*

**ORDER**

Yet another adjournment is prayed for on/belief of the petitioner on the same grounds. Last opportunity is being granted. In case of failure to comply, the petition would be liable to be dismissed for non-prosecution.

Ld. Counsel for the respondent presses his application praying for fixing a Board meeting as well as the AGM to approve the financial statements which are statutorily required to be complied with. They have already received a communication from the office of the ROC for striking off the name of the company for failure to do so. Notice of this CA is accepted by the Ld. Counsel for the Petitioner. Reply be filed.

It is also observed that any delay in disposal of the said application would be at the cost of the Petitioner.

To come up for disposal of this application and final arguments on 25<sup>th</sup> September, 2017.

*Sd*

**(S. K. Mohapatra)**  
**Member (T)**

*Sd*

**(Ina Malhotra)**  
**Member (J)**

(Lekh Raj Singh)